

THE TELANGANA PRIVATE AIDED COLLEGIATE AND  
TECHNICAL EDUCATION EMPLOYEES (REGULATION OF PAY)  
ACT, 2006.

(ACT NO. 26 OF 2006.)

INDEX

Section No.	Contents
1.	Short title and commencement.
2.	Definitions.
3.	Sanction of Grant-in-Aid at the minimum in the time scale and quantum of Grant-in-Aid extended for Automatic Advancement Scheme / Career Advancement Scheme.
4.	Extinguishment of claims.

**THE TELANGANA PRIVATE AIDED COLLEGIATE AND  
TECHNICAL EDUCATION EMPLOYEES (REGULATION OF  
PAY) ACT, 2006.<sup>1</sup>**

**ACT NO. 26 OF 2006.**

1. (1) This Act may be called the <sup>2</sup>Telangana Private Aided Collegiate and Technical Education Employees (Regulation of Pay) Act, 2006. Short title and commencement.

(2) It shall be deemed to have come into force on the 10th January, 1980.

2. In this Act unless the context otherwise requires,- Definitions.

(1) **"Automatic Advancement Scheme"** means Higher Scales granted to employees after completion of specified period of service in a post.

(2) **"Career Advancement Scheme"** means Higher Scales granted to a lecturer working in a college after completion of specified period of service in a post.

(3) **"Government"** means State Government of <sup>2</sup>Telangana.

(4) **"Grant-in-Aid"** means any sum of money paid as aid out of State funds to any posts in a Private College or Institution imparting Technical Education.

---

1. The Andhra Pradesh Private Aided Collegiate and Technical Education Employees (Regulation of Pay) Act, 2006 received the assent of the Governor on the 21<sup>st</sup> April, 2006. The said Act in force in the combined State, as on 02.06.2014, has been adapted to the State of Telangana, under section 101 of the Andhra Pradesh Reorganisation Act, 2014 (Central Act 6 of 2014) vide. the Telangana Adaptation of Laws Order, 2016, issued in G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

2. Substituted by G.O.Ms.No.45, Law (F) Department, dated 01.06.2016.

(5) "Private Aided College" means a college established and administered or maintained by any body of persons and recognised as Educational Institution by the Government and receiving Grant-in-aid.

(6) "Private aided institution imparting technical education" means a Polytechnic established and administered or maintained by any body of persons and recognised as educational institution by the Government and receiving Grant-in-aid.

Sanction of Grant-in-Aid at the minimum in the time scale and quantum of Grant-in-Aid extended for Automatic Advancement Scheme / Career Advancement Scheme.

3. Notwithstanding anything contained in any order of the Government or any judgement of any Court or Tribunal, Grant-in-aid may be sanctioned to a post held by an employee of Private Aided College or Institution imparting Technical Education calculated at the minimum of pay in the time scale allowed to the post and the financial liability of the Government in respect of Automatic Advancement Scheme and Career Advancement Scheme extended to such employee shall be limited to the quantum of Grant-in-Aid sanctioned to the post.

Extinguishment of claims.

4. Notwithstanding anything contained in any order of the Government or any judgement of any Court or Tribunal, the claims of employees of Private Aided Colleges and Institutions imparting Technical Education for release of Grant-in-Aid by counting the increments drawn prior to the date of admission of post of Grant-in-Aid shall stand extinguished from the date of commencement of this Act and accordingly,-

(1) The orders issued by the Government directing to take into account the increments earned by an employee of Private Educational Institutions prior to the date of admission of posts to Grant-in-Aid while releasing Grant-in-Aid shall stand cancelled:

Provided that any amount paid as per the orders now cancelled and towards Automatic Advancement and Career Advancement Schemes shall not be recovered.

(2) No suit or other proceedings shall be maintained or continued in any Court against the Government by any employee of Private Aided College and Institution imparting Technical Education claiming for release of Grant-in-Aid taking into account the increments earned in the post prior to the date of admission of Grant-in-Aid or for payment of additional amount on the extension of the Automatic Advancement Scheme and Career Advancement Scheme to such employee except the quantum of Grant-in-Aid sanctioned to the post.

(3) No Court shall enforce any decree or order directing release of Grant-in-Aid taking into account the increments earned in the post prior to the date of admission of grant-in-aid in favour of any employee of Private Aided Colleges and the Institution imparting Technical Education for payment of additional amount on the extension of the Automatic Advancement Scheme and Career Advancement Scheme to such employee except the quantum of Grant-in-Aid sanctioned to the post.

\* \* \*